

HIGH COURT OF JUDICATURE FOR RAJASTHAN BENCH AT JAIPUR

S.B. Criminal Writ Petition No. 1449/2021

State Bank Of India, Through Its Controller Controlling Office Region Sawaimadhopur

----Petitioner

Versus

1. State Of Rajasthan, Through Director General Of Police P.h.q. Raj. Jaipur

Chief Vigilance Commission, Through Its Director New Delhi

Central Bureau Of Investigation, Through Its S.p. Anticorruption Branch Cbi Office Tilak Marg, C-Scheme Jaipur

S.h.o., Ps Todabhim Dist. Karauli

----Respondents

For Petitioner(s)

Not

: Ms. Anita Aggarwal

For Respondent(s)

Mr. Ashwani Kumar Sharma, Spl. PP

for CBI

HON'BLE MR. JUSTICE NARENDRA SINGH DHADDHA

<u>Order</u>

04/03/2022

By way of this criminal writ petition, petitioner seeks for following relief:-

- "i) By an appropriate writ, order or direction, respondent No.3 may be directed to take over investigation of the FIR No.370 dt. 16.8.2021 filed at Police Station Todabhim from Police Station Todabhim and further direct the respondents to puruse the FIR for offence of threat given to the vendor.
- ii) Any other relief which the Hon'ble Court may deem fit and proper may kindly be passed in favour of the petitioner.
- iii) Cost of the litigation may kindly be granted to the petitioner."



Learned counsel for the petitioner submits that petitioner has lodged FIR No.370 dt. 16.8.2021 registered at Police Station Todabhim, District Karauli. As per FIR, fraud is more than Rs.3 crore. As per guidelines issued by CVC as well as RBI cases of fraud involving amount more than Rs.3 crore where involvement of staff is, prima facie, evident in relation to public sector banks, has to be investigated by ACB of CBI. So, present investigation be transferred to the ACB Branch of CBI for investigation.

Learned counsel for the respondent No.3 submits that CBI has no objection for investigating the matter. So, the matter be handed over to CBI for investigation.

I have considered the arguments advanced by learned counsel for the petitioner as well as learned counsel for the respondents.

As per guidelines issued by CVC as well as RBI, matter pertains to fraud involving amount more than Rs.3 crore has to be investigated by ACB Branch of CBI. So, petition deserves to be allowed.

The criminal writ petition filed by the petitioner stands disposed of.

However, CBI is directed to investigate the matter in relation to FIR No.370 dt. 16.8.2021 registered at Police Station Todabhim, District Karauli.

(NARENDRA SINGH DHADDHA), J

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